

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 422/06

Monday this the 12th day of June, 2006

CORAM :

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

N.karthiyani
Valluvanchira
Panamgattavi PO
Kollengode,Palakkad District : **Applicant**

(By Advocate Mr. T.A.Rajan)

Versus

1. Union of India represented by the
General Manager
Southern Railway,Chennai
2. The Divisional Personnel Officer
Southern Railway, Madurai : **Respondents**

(By Advocate Mr. K.M.Anthru)

The application having been heard on 12.06.2006, the Tribunal on the same day delivered the following :

ORDER

HON'BLE Mr. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

This is a case of family pension not having been granted despite the applicant having filed the pension papers as early as December, 2005. As per Annexure A-3 to this OA, the factum of her right of pension has already been admitted. Annexure A-4 is a representation in the shape of reminder to grant her pension in pursuance of said dispatch of pension papers. Under these facts and circumstances, I find there is little to adjudicate. The claim of the applicant has already been admitted by the respondents sending her pension papers. The applicant will be satisfied if a direction is given to the appropriate respondents to take a decision on the pension papers within a period of one month from the date of receipt of a copy of this order.

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2. It is ordered that the 2nd respondent shall pass appropriate orders in pursuance of the pension papers submitted by the applicant within a period of one month from the date of receipt of a copy of this order.

3. In case, by some chance, the said papers have not been received, the respondents shall send a fresh set of pension papers for filling up and the applicant shall duly return the same after filling. Such sending of the fresh set of papers shall be done by the respondents within a period of 15 days from the date of receipt of this order and the applicant shall submit the same within one week thereafter. In the later case, a decision on the said pension papers submitted afresh, shall be taken within one month from the date of receipt of the same.

4. In either case, if the due pension is not granted to the applicant within the time frame of one month fixed under either of the two contingencies referred to above, the pension benefits so paid thereafter shall carry an interest of 6 % per annum for the period from the date immediately following the expiry of the one month period to the date of actual disbursement.

5. The Original Application is disposed off. No order as to costs.

Dated, the 12th June, 2006.



N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER

vs